

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

106. IA/3164/2024 C.P. (IB)/624(MB)2023

IN THE MATTER OF

Edelweiss Asset Reconstruction Company limited
Vs

... Petitioner

Meeti Developers Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 01.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Shweta Pandey (VC)

For the Respondent:

ORDER

IA/3164/2024- The prayer in the present IA is for placing on record the Re-Constitution Report of the Committee of Creditors along with the list of creditors. The Report is taken on record. Accordingly, the IA is allowed and **disposed of**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/